

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal No. 25 of 2014 &  
IA Nos. 233 & 260 of 2014**

**Dated : 9<sup>th</sup> July, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**M/s SESA Sterlite Ltd. ...Appellant (s)  
Versus.  
Orissa Electricity Regulatory Commission & Anr. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Amit Kapur  
Ms. Poonam Verma  
Mr. Akshat Jain**

**Counsel for the Respondent(s) : Mr. G. Umapathi  
Mr. Rutwik Panda  
Mr. Anshu Malik for R-1  
Mr. Raj Kumar Mehta for R-2**

**ORDER**

**IA No. 260 of 2014  
*(Appl. for Impleadment)***

We have heard the learned counsel for the parties.

The Application is allowed. Issue notice. Dasti service is permitted.

**Appeal No. 25 of 2014**

Mr. R.K. Mehta, the learned counsel for the Respondent No.2 submits that he is proposing to file two Applications, one for seeking extension of time and the other for modification.

Post the matter on **16.07.2014.**

**(Rakesh Nath)  
Technical Membe  
ts/kt**

**(Justice M. Karpaga Vinayagam)  
Chairperson**